

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
IB-260/ND/2017**

**IN THE MATTER OF:  
Neelam Singh**

**....PETITIONER**

**Vs.**

**M/s. Mega Soft Infrastructure Pvt. Ltd.**

**....RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 23.07.2021  
(Virtual Hearing)**

**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**


**For the Noida Authority  
For the Liquidator**

**:Mr. Rachit Mittal, Advocate.  
:Ms. Radhika Rai, Mr. Mrityunjay  
Singh, Advocates with Mr.  
Abhishek Anand, Liquidator.**

**ORDER**

**IA No. 3116 of 2021.**

This is 14<sup>th</sup> Progress Report by the Liquidator under Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for the quarter ending April to June 2021 with affidavit. The report is taken on record with just exceptions.

  
**(Hemant Kumar Sarangi)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Meenu)